

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.

.... Petitioner/Applicant

Vs.

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.12.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. V. K. SUBBURAJ
Hon'ble Member (T)

PRESENTS:

For the Petitioner(s) : Mr. Kushal Bansal, Adv.

For the Respondent : -

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 31.01.2019.

Process dasti only.

List for further consideration on 31.01.2019.

—Sd—

(M.M.KUMAR)
PRESIDENT

—Sd—

(V. K. SUBBURAJ)
MEMBER(TECHNICAL)